

**HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR
(Office of the Registrar General)**

ORDER

No: 154/es

Dated: 29.07.2020

The adhoc appointment on promotion as District Judges of the following Judicial Officers, made vide Government Order No. 6065-LD(A) of 2018 dated 03.12.2018, is hereby confirmed/regularized against the substantiative posts held by them with effect from the date they have assumed the charge of their adhoc/officiating appointment as District Judges:

S/Shri

1. Mirza Riyaz ul Haq,
2. Vijay Singh Manhas,
3. Ms Masarat Roohi,
4. Balbir Lal,
5. Ashwani Kumar Sharma,
6. Ms. Kusum Lata Pandita, and
7. Aijaz Ahmad Khan.

However, their seniority shall be determined on completion of the process for filling up 07 vacancies (direct quota) advertised vide Notification No. 1160 dated 05.11.2018.

By Order


(Jawad Ahmed)

Registrar General

No: 3114-43/es

Dated: 29.07.2020

Copy of the above forwarded to:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Mr/Mrs. Justice _____
.....for information of their Lordships.
3. Secretary to the Government, Department of Law, Justice and Parliamentary Affairs, Civil Secretariat, Srinagar for information.
4. Registrar Vigilance, High Court of J&K at Srinagar.
5. Registrar Rules, High Court of Jammu and Kashmir, Srinagar.
6. Registrar Computers, High Court of Jammu and Kashmir, Srinagar.
7. Registrar Judicial, High Court of J&K, Jammu/Srinagar.
8. Concerned Officer.
9. Incharge NIC for uploading the same on the official website of the High Court.


Registrar General